

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.416/2018
&
CP (IB) No.217/CHD/Chd/2018**

In the matter of:

Punjab National Bank ...Petitioner

Versus

Walia Traders Ltd. & Ors. ...Respondents

Present: Mr. Yogesh Goel, Advocate for Mr. Gaurav Goel, Advocate for the petitioner
Mr. Ravinder Joshi, Practising Chartered Accountant for the respondent-corporate debtor

CA No.416 of 2018

In compliance with the order dated 25.07.2018, the petitioner has filed Account Statement, Certificate under Bankers Book's Evidence Act and break-up amount of claim as on 31.03.2018 from Annexure A-108 to A-110. The application is allowed and the same be taken on record. The copies have already been received by the respondent-corporate debtor.

Mr. Ravinder Joshi, Practising Chartered Accountant for the respondent-corporate debtor submits that he will file his authority on behalf of the respondent-corporate debtor along with reply today in the Registry. Let the needful be done during the course of the day with copy advance to the counsel for the petitioner. List the matter on 16.11.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Oct., 04, 2018
Anchal